

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B. A. No. 2173 of 2021

Mukesh Nonia @ Mukesh Kr. Nonia @ Mukesh Kumar Nonia  
... Petitioner

Versus

The State of Jharkhand ... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Vikash Kumar ,Adv.  
For the State : Ms. Priya Shrestha,Addl. P.P.

02 / 25.03.2021

Heard the parties through Video Conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Dugdha P.S. Case No. 63 of 2020 registered under Sections 306 of the Indian Penal Code.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner has abetted the commission of suicide of his wife Anita Kumari. It is then submitted that the allegations against the petitioner are all false. It is further submitted by learned counsel for the petitioner that the deceased died while she was in her paternal house and there is no specific overt act attributed to the petitioner which could have led the deceased to commit suicide. It is further submitted by learned counsel for the petitioner that the petitioner was not intimated about the death of his wife even though as per the custom, the petitioner was to perform the last rites of his wife and only to harass the petitioner, this false case has been foisted against him. It is next submitted that the petitioner is ready to co-operate with the investigation of the case hence, the petitioner be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioner.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioner shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned SDJM,, Bermo at Tenughat in connection with Dugdha P.S. Case No. 63 of 2020 subject to the condition that the petitioner will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-